

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:172
ANSWERED ON:09.03.2007
ALLEGED CORRUPTION IN JUDICIARY
Basu Shri Anil;Yadav Shri Ram Kripal

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the attention of the Government has been drawn to the problem of alleged corruption in judiciary;
- (b) if so, the remedial measures taken by the Government or likely to be taken by the Government to keep judiciary specially, the higher judiciary free from corruption; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a),(b) & (c) Reports of alleged corruption in judiciary have come to the notice of the Government. Government has no constitutional competence to set up any Committee to look into allegation levelled against Judges of Supreme Court and High Courts. However, Judges (Inquiry) Bill, 2006 has already been introduced in the Lok Sabha on 19.12.2006. The Bill seeks to devise a suitable legislative framework for empowering a judicial forum to deal with complaints against judges of the Supreme Court and High Courts.